

(a) whether it is a fact that stevedoring contract for Gujarat Port was given to the 2nd highest rate tender during 1982;

(b) what is the total loss suffered by the Food Corporation of India on this account; and

(c) action taken for avoiding such loss in future?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO) : (a) FCI has awarded stevedoring, clearing, handling and transport contracts at Navlakhi, Bhavnagar, and Veraval Ports in Gujarat to the next higher tenders having regard to their financial standing, capability for handling work and the past performance.

(b) There is no question of suffering any loss thereby. The contracts have to be awarded keeping in view not merely the lowest rates quoted, but also past performance, financial stability, general competence, and other factors.

(c) Does not arise.

C.A.D.A. Permission to Factory at Munirabad to Let-out Affluents in Tungabhadra Reservoir

4622. SHRI H.G. RAMULU : Will the minister of IRRIGATION be pleased to state :

(a) whether it is a fact that the Tungabhadra Command Area Development Authority has permitted Polly Fibre Factory at Munirabad to let-out affluents in the Tungabhadra Reservoir;

(b) whether the CADA has consulted Karnataka Water Pollution Board before issuing permission; and

(c) if so, the steps to be taken by Government to safeguard Tungabhadra reservoir from getting polluted ?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) Irrigation Department of the Government of Karnataka, and not the Command Area Development Authority, has permitted Messrs. Tungabhadra Fibres Ltd., who have been granted an industrial licence for the manufacture of High Wet Modulus Polynosil Fibre, to draw water from the Tungabhadra reservoir and pump back the treated effluents into the reservoir.

(b) and (c) While the State Government did not consult the Karnataka Water Pollution Board before granting permission, the matter has thereafter been referred to that Board and is under its consideration.

The effluent treatment plant of the company is ready for commissioning and the company has not yet commenced its manufacturing operations.

Allotment of Higher than Entitlement Type Accommodations to Personnel Staff of Union Ministers

4623. SHRI SOMJIBHAI DAMOR : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that during the period January, 1981 to January 1983 several members of personal staff of Union Minister/Ministers of State/Deputy Ministers as also several other Government employees were rather liberally allotted Government accommodation in New Delhi/Delhi by the Directorate of Estates/Ministry, of the types higher than their entitlements;

(b) if so, the details in respect of Ministry wise/Department wise; and

(c) the number of instances Ministry-wise/Department-wise where similar requests of the officers were turned down by the Ministry ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND